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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 764-L.—19th July, 2019.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act III of 2019

**THE WEST BENGAL HOUSING INDUSTRY REGULATION
(AMENDMENT) ACT, 2019.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 19th July, 2019.]

An Act to amend the West Bengal Housing Industry Regulation Act, 2017.

WHEREAS it is expedient to amend the West Bengal Housing Industry Regulation Act, 2017, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XLI of 2017.

It is hereby enacted in the Seventieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Housing Industry Regulation (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on and from 1st day of June, 2019.

*The West Bengal Housing Industry Regulation
(Amendment) Act, 2019.*

(Section 2.)

Amendment of
Section 20 of
West Ben. Act
XLI of 2017.

2. In sub-section (1) of section 20 of the West Bengal Housing Industry Regulation Act, 2017, for the words “within a period of one year”, the words “within a period of two years” shall be substituted.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*